GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.4598 TO BE ANSWERED ON 14.12.2016

ISSUE OF MULTIPLE PASSPORTS

4598. SHRI P. KUMAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether more than one passport has been issued to a person having different names and citizenship; and
- (b) if so, the facts and details thereof along with the reasons therefor, State-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

(a) & (b) As per law, Indian passports are issued to Indian citizens after confirming the passport applicant's identity including name, address and citizenship, on the basis of identity and address proof documents submitted by the applicants as well as the police verification reports either before or after issuance of passports. Whenever cases of suspected foreign nationals obtaining Indian passports or those with false identity obtaining passports or those obtaining multiple passports are reported, appropriate actions such as revoking of the passports and initiation of criminal proceedings are taken immediately as stipulated under the Passports Act, 1967.
